श्री उपसभापति: प्लीज, ...(व्यवधान)... आप अपनी जगह बैठें। आपकी कोई बात रिकॉर्ड में नहीं जा रही है।

SHRI RANDEEP SINGH SURJEWALA: Sir, you have to pause my time. सर, मेरे 17 सेकेंड बचे हैं। मैं सिर्फ आपको दो सुझाव देना चाहता हूं। कोचिंग इस्टीट्यूट्स रेग्युलेट क्यों नहीं किया जा सकते? They may have a role to play; I am not denying that. पहला, शिक्षा के बारे में, उसे strengthen करने के बारे में यह सरकार क्या करेगी?...(समय की घंटी)... इनको अपने अंतिकरण में झांककर इसका जवाब देना चाहिए और दूसरा why can there not be a law to regulate fee structure, conditions of education, conditions of service of people who impart education as also those who receive education, as also the entire fee structure and safety conditionalities in the coaching institutes? I urge through you that the Government should seriously have widespread deliberations with all stakeholders and bring a law to regulate coaching institutes in this country. Thank you, Sir.

श्री उपसभापतिः धन्यवाद, रणदीप जी।

## PAPERS LAID ON THE TABLE — Contd.

MR. DEPUTY CHAIRMAN: Now, Papers to be Laid. दो रह गए थे। Dr. L. Murugan.

## Notifications of the Ministry of Housing and Urban Affairs

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague Shri Tokhan Sahu, I lay on the Table:-

(i) A copy (in English and Hindi) of the Ministry of Housing and Urban Affairs Notification No. F/1/0027/2019/CORD/Housing (Coordn.), dated the 7<sup>th</sup> March, 2024, publishing a Corrigendum to the Notification No.S.O. 753(E), dated the 17<sup>th</sup> February, 2023.

[Placed in Library. See No. L. T. 610/18/24]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Housing and Urban Affairs, under sub-section (2) of Section 32 of the Metro Railways (Construction of Works) Act, 1978:-

- (1) S.O. 1778(E)., dated the 24<sup>th</sup> April, 2024, amending the Principal Notification No. S.O. 2065(E), dated the 25<sup>th</sup> June, 2019.
- (2) S.O. 2220(E)., dated the 8<sup>th</sup>June, 2024, amending the Principal Notifications No. S.O. 3706(E), dated the 14<sup>th</sup>October, 2019 and S.O. 2819(E), dated the 19<sup>th</sup>August, 2020.

[Placed in Library. For (1) and (2) See No. L. T. 391/18/24]

- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Housing and Urban Affairs, under Section 58 of the Delhi Development Act, 1957: -
  - (1) G.S.R. 117(E)., dated the 20<sup>th</sup> February, 2024, publishing the Delhi Development Authority, Commissioner (Systems), Recruitment Rules, 2024.
  - (2) G.S.R. 355(E), dated the 28<sup>th</sup> June, 2024, publishing the Delhi Development Authority, Commissioner (Planning), Group 'A' Post, Recruitment Rules, 2024
  - (3) G.S.R. 366(E)., dated the 4<sup>th</sup> July, 2024, publishing the Delhi Development Authority (Posts of Commissioner and Secretary) Recruitment (Amendment) Rules, 2024.

[Placed in Library. For (1) to (3) See No. L. T. 211/18/24]

## Notifications of the Ministry of Jal Shakti

जल शक्ति मंत्रालय में राज्य मंत्री (श्री राज भूषण चौधरी): महोदय, मैं बांध सुरक्षा अधिनियम, 2021 की धारा 55 के अधीन जल शक्ति मंत्रालय (जल संसाधन, नदी विकास और गंगा संरक्षण विभाग) की निम्नलिखित अधिसूचनाओं तथा व्याख्यात्मक ज्ञापन की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं:-

- (1) TE-32/2/2023-NDSA-MOWR., dated the 14<sup>th</sup> March, 2024, publishing the National Dam Safety Authority Regulation, 2023.
- (2) TE-32/2/2023-NDSA-MOWR., dated the 6<sup>th</sup> May, 2024, publishing the Inspection, Instrumentation, Seismic Data, Risk Assessment and Evaluation of Specified Dam Regulations, 2024.
- (3) TE-32/2/2023-NDSA-MOWR., dated the 28<sup>th</sup> May, 2024, publishing the Surveillance, Inspection and Hydro-meteorological Station of Specified Dams Regulation, 2024.